GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:3036
ANSWERED ON:29.11.2010
SALE OF SERVICE WEAPONS
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Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has taken cognizance of alleged sale of personal service weapons by the army personnel as reported recently;
- (b) if so, the details thereof;
- (c) whether the Government has conducted any inquiry into the incident;
- (d) if so, the outcome thereof including the details of personnel found guilty and action taken against them; and
- (e) the steps taken by the Government to stop recurrence of such incidents?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e): A case relating to sale of Non-Standard Pattern (NSP) weapons which also includes possession of more rounds of ammunition than authorized by Army officers and JCOs has come to the notice. After due investigation by Court of Inquiry administrative action in the form of appropriate censure has been completed against 25 officers for possessing more than authorised ammunition. Disciplinary proceedings against 04 serving officers have been initiated for sale/purchase of more than one weapon. In addition, 45 serving /retired officers and 01 JCO were directed to retrieve the weapons and deposit the same. 05 officers deposited their weapons and administrative action against them is in progress. Disciplinary proceedings have been initiated against 30 serving officers and 01 JCO. Civil Administration has been requested for action as per law against 10 retired officers. Suitable remedial measure by issue of a revised comprehensive Standard Operating Procedure by the Army Headquarters has been taken.